

सदस्य यह सुझाव दे रहे हैं कि सेंटर से कोई लिस्ट बना करके दे दी जाए। उस पर भी ऐसा ही एतराज हो जाएगा, उस में से भी हो सकता है कि कोई खराब निकल आए। ट्रैक्टरों में से दो तीन पंजाब में भी अच्छे नहीं चले और उस पर एजीटेशन हुआ सेंटर के विचाराधीन ऐसी कोई बात नहीं है।

श्री फिरगी प्रसाद : छोटे किसानों को सहायता देने की स्कीम के अन्तर्गत किसानों के बहुत से समूह ऐसे हैं जो उन नदियों की अगल बगल या नदी दोआब में रहते हैं जो बहुत छोटी जोत के कृषक हैं और वे इस सहायता से वंचित रह जाते हैं। क्या सरकार ऐसे छोटे किसानों का सर्वेक्षण कराएंगी ताकि उनको भी वित्तीय सहायता मिल सके।

अध्यक्ष महोदय : यह एराइज नहीं होता है।

श्री फिरंगी प्रसाद : कुछ ब्लॉक्स को सरकार ने लिया है। क्या सरकार नया सर्वेक्षण कराएंगी ताकि जो उपेक्षित भूभाग हैं उनको लिस्ट में जोड़ा जा सके ?

श्री सुरजीत सिंह बरनाला : अभी ऐसा कोई विचार नहीं है।

SHRI ANNASHEB P. SHINDE: While the subsidies involve the problem of administration, sometimes administrative mal-practices creep in. I would like to know whether the hon. Minister would look into this fact that recently the development of agricultural irrigation has slowed down and it is likely to adversely affect the development of agriculture and agricultural production. To my mind unless the Ministry makes proper assessment of the problem increasing the subsidy may not be a solution to the problem.

MR. SPEAKER: That is a suggestion.

SHRI ANNASHEB P. SHINDE: I would like to know his reaction.

SHRI SURJIT SINGH BARNALA: The speed of development of minor irrigation has not slowed down. It has rather improved considerably. We are not depending only on giving subsidy. This is only given to the marginal farmers, small farmers and community works. In other places, minor irrigation work is being stepped up. In fact, we are doing about twice as much as what was being done previously.

President Sahitya Akademi

*83. **SHRI SAUGATA ROY:** Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Sahitya Akademi has been without a President for very long;

(b) whether this has seriously affected the work of the Akademi; and

(c) the action Government propose to take in this matter?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) After the demise of Dr. Suniti Kumar Chatterji on 29-5-1977, Dr. K. R. Srinivasa Iyengar, Vice-President was designated as Acting President by the Executive Board of the Sahitya Akademi till Prof. Uma-shankar Joshi was elected as President on 4-2-1978 in accordance with the provisions of the constitution of the Akademi.

(b) No, Sir.

(c) Does not arise.

SHRI SAUGATA ROY: The Minister rightly mentioned that on 29-5-1977 Dr. Suniti Kumar Chattopadhyaya, the former President, expired and new President was appointed only on 4-2-78. I put in my question on 31-1-78 and I am thankful to the minister that after I had put my question at least he appointed the new President. The

minister himself is a literateur. May I know why there was this delay of 9 months in the appointment of the President causing disruption in the work? May I know whether Dr. Subramaniam Swamy was consulted in the matter?

DR. PRATAP CHANDRA CHUNDER: He was not consulted. The consultation is to take place with 82 members of the General Council. They will have to be invited to propose one name each in the prescribed form for the election of the President. There are 82 members and naturally it took some time. In the meantime, to meet the exigencies, an acting arrangement was made nearly 3 months after the expiry of Dr. Sunil Kumar Chatterjee.

SHRI SAUGATA ROY: Are there other institutions in the Education Ministry in which the posts of President are lying vacant and if so, what steps are the Government taking to fill up the vacancies?

MR. SPEAKER: It is a very big ministry and he may require notice.

DR. PRATAP CHANDRA CHUNDER: There are 43 independent institutions under my ministry. It is very difficult for me to say.

SHRI SAUGATA ROY: May I know whether the Minister has seen newspaper reports that the work inside the Akademi was seriously impaired due to the long absence of the President in spite of the temporary appointment of somebody? I have got clippings with me.

DR. PRATAP CHANDRA CHUNDER: I have not seen the reports, but as far as I know, it is a society where the President generally presides over the meetings and also the General Council meetings. The day to day work is done by other officers, who were carrying on the work.

श्री विजय कुमार मलहोत्रा : अध्यक्ष महोदय, साहित्य अकादमी में पिछले 5, 6

सालों से लगातार बजाय इसके कि साहित्यकार, लिट्टेरी आदमियों को अपोइंट किया जाय, उसके बजाय पॉलिटिकल तौर पर जो कम्युनिस्ट आइडियोलॉजी के लोग हैं, ऐसे लोगों को भर्ती किया गया। क्या मंत्री महोदय इस बात का आश्वासन देंगे कि उन में से ऐसे लोगों को निकाल कर केवल जो लिट्टेरी फिगर्स हैं उन्हीं को रखा जायगा ?

श्री ज्योतिमय बसु : मध्य प्रदेश असेम्बली में जनता पार्टी के एम० एल० ए० कह रहे हैं कि 9 करोड़ रु० बाहर से लिया है आर० एस० एस० के लिये।

DR. PRATAP CHANDRA CHUNDER: Sir the Sahitya Akademi has its own rules and regulations and all the appointments are made only according to those rules and regulations. If certain people following a certain political ideology come in, we cannot control that.

SHRI RAGAVALU MOHANARANGAM: I would like to know from the hon. Minister whether the Sahitya Akademi award for books is given according to political motives. If not, what is the reason for having given the award for the book written in Tamil, viz, *Kuridhi Punul* which has no value at all and which clearly reveals that there is always reward for violence?

MR. SPEAKER: How can he answer that question? He would not have known about it. Somebody else has given the award.

SHRI A. BALA PAJANOR: What is the criterion for giving the award?

MR. SPEAKER: That is right—What is the criterion?

DR. PRATAP CHANDRA CHUNDER: Sir, the question does not arise from this.

MR. SPEAKER: He said he is not able to answer that question.

PROF. P. G. MAVALANKAR: Mr. Speaker, Sir, as the hon. Minister is aware, the Sahitya Akademi was headed in the past by stalwarts like Pandit Jawaharlal Nehru, Dr. Radhakrishnan, Dr. Zakir Hussain and then lately Dr. Suniti Kumar Chatterjee, who unfortunately passed away last year. May I know whether it is a fact that it is for the first time now that the Sahitya Akademi's General Council have unanimously elected Prof. Uma Shankar Joshi a former Member of Rajya Sabha and incidentally and more importantly, a creative artist, who is attending office now fairly regularly. In view of all this may I get an assurance from the hon. Minister that the Government will try to see that an impression which is created in the public mind in the country at large that these Akademies, notably the Sahitya Akademi, are being run almost as extra departments of the Government establishments and that they are not getting the kind of free atmosphere in which creative artists can function with tremendous literary achievement, is removed. Will he give us an assurance that the Sahitya Akademi will be free from all such Government interference under the new Janata Government?

DR. PRATAP CHANDRA CHUNDER: Sir, the hon. Member himself just now pointed out that very celebrated and eminent people were Chairman of Sahitya Akademi. I do not know how they could be prevailed over to make this Institution a Government Department. This is not correct.

PROF. P. G. MAVALANKAR: He has not answered the question.

MR. SPEAKER: He does not know about it.

PROF. P. G. MAVALANKAR: I said there is an impression in the country and it is for the Government to see that the impression is removed.

DR. PRATAP CHANDRA CHUNDER: If that impression is there, it is a wrong impression which should go.

New Guidelines to Farmers regarding Urban Land (Ceiling and Regulation) Act, 1976

***86 SHRI DURGA CHAND:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government's attention has been drawn to a press report in the *Hindustan Times* of 29th January, 1978 in which it is stated that the farmers are in the dark about the new Guidelines issued by the Government on the Urban Land (Ceiling and Regulation) Act, 1976;

(b) whether it is a fact that Government in these Guidelines have relaxed several restrictions for the land to help farmers to carry out improvement work on their land on the utilisation of excess vacant land and to encourage building activities; and

(c) if so, what machinery have Government evolved to apprise the farmers on these new Guidelines?

निर्माण और आवास तथा पृथि और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम विक्रम) : (क) जी, हां । तथापि, यह रिपोर्ट तथ्यात्मक रूप से सही नहीं है ।

(ख) जी, हां । खेती बाड़ी जारी रखने के लिये किन्तु जिस भूमि के लिए छूट दी गयी है उसे भदन निर्माण गति-विधि सहित किसी अन्य प्रयोजन के लिए उपयोग नहीं किया जाना चाहिये ।

(ग) मार्ग निदेश जारी किए जाने के तुरन्त बाद एक प्रेस नोट जारी किया गया था जो समाचार पत्रों में छपा गया था । संबंधित राज्यों द्वारा इन मार्ग निदेशों के कार्यान्वयन के लिए इस मंत्रालय ने नगर भूमि अधिकतम सीमा की क्षेत्रीय समिति बना दी है ।